

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Excise Appeal No. 13764 of 2014-DB

(Arising out of OIO-SUR-EXCUS-002-COM-021-14-15 Dated 02.09.2014 passed by
Commissioner, Central Excise, Customs and Service Tax-SURAT-II)

Galaxy Surfactants Limited

Plot No. 892, GIDC,
Jhagadia, Bharuch,
Gujarat

.....Appellant

VERSUS

**COMMISSIONER OF CENTRAL GST &
CENTRAL EXCISE, VADODARA-II**

GST Bhavan, Arkee Garba Ground,
Near Telephone Exchange,
Subhanpura, Vadodara, 390023

.....Respondent

WITH

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APPEARANCE:

None for the Appellant

Shri A R Kanani, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO. 10056-10057/2026

DATE OF HEARING/DECISION :22.01.2026

SATENDRA VIKRAM SINGH

1. Matters have been coming up on several occasions earlier on 30.06.2023, 14.08.2023, 05.10.2023, 30.10.2023, 30.11.2023, 12.01.2024, 07.02.2024, 20.02.2024, 07.03.2024, 25.04.2024, 27.06.2024, 25.07.2024, 22.08.2024, 19.09.2024, 03.10.2024, 10.10.2024, 14.11.2024, 19.12.2024, 20.03.2025, 01.05.2025, 26.06.2025, 31.07.2025, 18.09.2025, 30.10.2025 & 22.01.2026 but despite repeated efforts none has appeared on behalf of the appellant. Sufficient opportunities have been given to the appellant. Therefore, present appeals are dismissed for non-prosecution as per the

inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.)
CHEMIPOL VS UNION OF INDIA.

2. Appellants are at liberty to approach this Tribunal if they wish to pursue the appeals by filing applications for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)